

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) No, Sir.

(b) and (c) Do not arise.

[English]

Theft of Vehicles

6047. SHRI JANG BAHADUR SINGH PATEL :
SHRI RANJIB BISWAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been a part in the theft of vehicles particularly new vehicles in Delhi;

(b) if so, the number of new vehicles stolen in Delhi during the last one year and its comparative figure with the preceding three years;

(c) whether the owners of these vehicles are not given hundred percent compensation by the insurance companies for the lost vehicles but deduct some money out of the money paid for the purchase of vehicle;

(d) if so, the reasons therefor and the steps taken to make it obligatory on the insurance companies to make 100% payment to the owners of the stolen vehicles;

(e) whether the amount of compensation is reduced in case the vehicle is traced subsequently in poor state irrespective of the fact whether the owner raises objections to the same; and

(f) if so, the measures taken to fully safeguard the interests of the owners?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The number of new vehicles reported to have been stolen in the National Capital Territory of Delhi during the last three years and upto the 15th July, 1998 during the current year is given below : -

1995	1996	1997	1998 (upto 15.7.98)
34	64	70	47

(c) and (d) The motor vehicles are insured at the value declared by the owners. However, if the vehicle is stolen, this value is required to be verified for ensuring indemnity on the basis of the make and the year of manufacture of the vehicle as also its

maintenance. The liability of the insurance company is determined either on the basis of the market value of such vehicle or the value for which it was insured, whichever is less. It is, therefore possible that the amount paid by the insurance company in the event of total loss of a vehicle may be lower than the value for which the vehicle has been purchased. The motor vehicle insurance policy is based on the principle of indemnity under which the owner of the vehicle is to be placed in the same position as prevailed immediately before the loss.

(e) and (f) If there is any deterioration in the condition of the vehicle, the loss on that account is borne by the insurance company and not by the insured, subject to the overall limit of the market value of such vehicle or the value for which the vehicle was insured, whichever is less.

[Translation]

Disruptive Activities

6048. SHRI DATTA MEGHE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of incidents of disruptive activities by ULFA, BODO and other extremist outfits after the formation of new Government;

(b) the number of persons killed thereon;

(c) the number of guilty persons apprehended; and

(d) the details of the action being taken by the Union Government against them?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) According to available reports, 186 incidents of violence by ULFA, Bodo and other extremist outfits took place in Assam between 18.3.98 and 15.7.98 and 141 persons were killed in these incidents.

(c) According to available reports, 271 militants have been apprehended in Assam between 18.3.98 and 15.7.98.

(d) Government has taken various steps to bring the law and order situation in Assam under control. These include, inter-alia, deployment of para-military forces and Army in the State, Coordinated action by Army, Para-military & State Police for counter insurgency operations, declaration of United Liberation Front of Asom (ULFA), National Democratic Front of Boroland (NDFB), National Socialist Council of Nagaland (NSCN) and Bodo Liberation Tiger (BLT) as unlawful associations under the Unlawful Activities (Prevention) Act, 1967. Regular review of the situation both at State and Central Government level is being made.